Listed On:24-07-2026
Court No.:
Item No.:

SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 6475/2025

With

Interlocutory Application No(s) 40849/2025

Process Id: 1523/2026

SUNIL RATNAKAR GUTTE ... Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT and others ... Respondent(s)

OFFICE REPORT OF FRESH CASE

1. The matter was listed on **24-02-2025**, when the Hon'ble Court was pleased to pass the following order:

" Re-list on 04.03.2025 before the appropriate Bench "

2. The details of the case before the Trial Court are as follows:

S.No.	Court	State	Bench	Case No.	Order Date
1	District Court	DELHI	NEW DELHI	CRC 19/2018	20-09-2024
2	State Agency	DELHI	Special Judge (PC Act), CBI, Rouse Avenue District Court	CRC 15/2019	20-09-2024
3	State Agency	DELHI	Special Judge (PC Act), CBI, Rouse Avenue District Court	CRC 19/2018	20-09-2024
4	District Court	DELHI	NEW DELHI	0/0	00-00-0000
5	District Court	DELHI	NEW DELHI	0/0	00-00-0000
6	District Court	DELHI	NEW DELHI	0/0	00-00-0000
7	District Court	DELHI	NEW DELHI	0/0	00-00-0000
8	District Court	DELHI	NEW DELHI	0/0	00-00-0000
9	District Court	DELHI	NEW DELHI	0/0	00-00-0000
10	District Court	DELHI	NEW DELHI	CC 11/2018	25-05-2023
11	District Court	DELHI	NEW DELHI	CBI 318/2019	25-05-2023

S.No.	Court	State	Bench	Case No.	Order Date
12	State Agency	DELHI	Special Judge (PC Act), CBI, Rouse Avenue District Court	CBI 318/2019	25-05-2023
13	State Agency	DELHI	Special Judge (PC Act), CBI, Rouse Avenue District Court	CC 11/2018	25-05-2023
14	State Agency	DELHI	Special Judge (PC Act), CBI, Rouse Avenue District Court	CRC 19/2018	24-08-2024
15	State Agency	DELHI	Special Judge (PC Act), CBI, Rouse Avenue District Court	CRC 15/2019	24-08-2024
16	District Court	DELHI	NEW DELHI	CRC 19/2018	24-08-2024
17	District Court	DELHI	NEW DELHI	CRC 15/2019	24-08-2024
18	District Court	MAHARASHTRA	NAGPUR	0/0	00-00-0000
19	District Court	GOA	NORTH GOA	0/0	00-00-0000

2. The details of the case before the High Court as well as the limitation report are as follows:

S.No.	Court	State	Bench	Case No.	Order Date	Petition in Time	Delay Days Filing	Delay Days Re-filing
1	District Court	DELHI	NEW DELHI	CRC-15-2019	20-09-2024	**No**	**47**	**Refiling is within time**

3. The Advocate on-record for the petitioner/appellant has also filed following document(s)/ Interlocutory application(s):

S.No.	Application No.	Description of Document	Filing date	Verification Status	Page No.
1	40849-2025	CONDONATION OF DELAY IN FILING	13-02-2025	Y	
2	59407-2025	VAKALATNAMA AND MEMO OF APPEARANCE	05-03-2025	Y	

4. The similarity found in the present case is based on:

S.No.	Diary No.	Case No.	Cause Title	Status	Remarks
1	**32384/2023**	SLP(Crl) No. 11370-11371/2023	**DOMINIC GABRIEL PHILLIP vs. C.B.I**	Dismissed on 03.10.2023 (R/P enclosed)	@same criminal case
2	59728/2024		**R. RAMAKRISHNAN vs. DIRECTORATE OF ENFORCEMENT**	Pending and lastly listed on 08-04-2025 (R/P enclosed)	@same criminal case
3	58788/2024		**M/S AXYKNO CAPITAL AND SERVICES PVT LTD vs. DIRECTORATE OF ENFORCEMENT**	Pending and lastly listed on 08-04-2025 (R/P enclosed)	@same criminal case

4	47081/2024	SLP(Crl) No. 16075-16076/2024	**M/S MAHABHADRA CONSTRUCTIONS LIMITED AND ANR. vs. DIRECTORATE OF ENFORCEMENT**	Pending and lastly listed on 16-01-2025 (R/P enclosed)	@same criminal case

5. In terms of Order XV Rule 2 of the Supreme Court Rules, 2013, the status of proof of service upon the respondent(s)/caveator(s) is as follows:-

S.No.	Respondent(s)/Caveator(s)	Status of proof of service	Date of Services
No Information Available			

6. It is submitted that the list of relevant cases is enclosed for kind perusal of Hon'ble Court.

9. The special leave petition along with the above-mentioned application(s) is listed before the Hon'ble Court with this Office Report.

DATE: 11-07-2026

ASSISTANT REGISTRAR

Copy to :-

1 Mr. Somesh Chandra Jha, Advocate

2 Mr. Arvind Kumar Sharma, Advocate

ITEM NO.24 COURT NO.1 SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 6475/2025

[Arising out of impugned final judgment and order dated 20-09-2024 in CRC No. 15/2019 passed by the]

SUNIL RATNAKAR GUTTE

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No. 40849/2025 - CONDONATION OF DELAY IN FILING)

Date : 24-02-2025 This matter was called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) :
Mr. Vijay Aggarwal, Adv.
Mr. Somesh Chandra Jha, AOR
Mr. Nagesh Bhel, Adv.
Mr. Kartikey Aggarwal, Adv.
Mr. Shekhar Pathak, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

Re-list on 04.03.2025 before the appropriate Bench.

(DEEPAK GUGLANI)
AR-CUM-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

Signature Not Verified
Digitally signed by Deepak Guglani
Date: 2025.02.25 16:58:34 IST
Reason:

ITEM NO.303 COURT NO.1 SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 59728/2024

[Arising out of the orders dated 24.08.2024 and 11.09.2024 passed by the Special Judge (PC Act) CBI, Coal Block Cases - 01, Rouse Avenue District Court, New Delhi in CRC No. 15/2019]

R. RAMAKRISHNAN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

IA No. 7764/2025 - CONDONATION OF DELAY IN FILING AND IA No. 7763/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 08-04-2025 This matter was called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Abhimanyu Bhandari, Sr. Adv.
Ms. Rooh-e-hina Dua, AOR
Mr. Arav Pandit, Adv.
Mr. Abhinav S. Gonnade, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

To be listed in the week commencing 13.05.2025.

(BABITA PANDEY)
AR-CUM-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

Signature Not Verified
Digitally signed by babita pandey
Date: 2025.04.09 18:38:42 IST
Reason:

ITEM NO.302 COURT NO.1 SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 58788/2024

[(Arising out of the Order dated 24.08.2024 passed by the Special Judge (PC Act) CBI, Coal Block Cases - 01, Rouse Avenue District Court, New Delhi in CRC No. 15/2019]

M/S AXYKNO CAPITAL AND SERVICES PVT LTD Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT Respondent(s)

IA No. 7136/2025 - CONDONATION OF DELAY IN FILING

Date : 08-04-2025 This matter was called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Vikram Hegde, AOR
Ms. Hima Lawrence, Adv.
Mr. Abhinav Gonnade, Adv.
Mr. Chitwan Sharma, Adv.
Mr. Ashutosh Yadav, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Suryaprakash V. Raju, A.S.G.
Mr. Annam Venkatesh, Adv.
Mr. Zoheb Hossain, Adv.
Ms. Aastha Singh, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel, the Court made the following
O R D E R

To be listed in the week commencing 13.05.2025.

Signature Not Verified
Digitally signed by babita pandey
Date: 2025.04.09 18:38:41 IST
Reason:

(BABITA PANDEY)
AR-CUM-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

ITEM NO.15 COURT NO.1 SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) Nos. 16075-16076/2024

[Arising out of impugned final judgment and order dated 24-08-2024 in CRC No. 15/2019 11-09-2024 in CRC No. 15/2019 passed by the SPECIAL JUDGE (PC ACT), (CBI), COAL BLOCK CASES-01 ROUSE AVENUE DISTRICT COURTS NEW DELHI]

M/S MAHABHADRA CONSTRUCTIONS LIMITED & ANR. Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT Respondent(s)

Date : 16-01-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :
Mr. Jayant Bhushan, Sr. Adv.
Mr. Anupam Lal Das, Sr. Adv.
Ms. Sonam Gupta, AOR
Mr. Kaushik Moitra, Adv.
Mr. Ambar Bhushan, Adv.
Mr. Divyam Sharma, Adv.
Ms. Shambhavi Kashyap, Adv.
Mr. Amartya Bhushan, Adv.
Mr. Yojit Mehra, Adv.
Mr. Anirudh Singh, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

These matters will be listed in the week commencing 10.02.2025 before a three-Judge Bench, in which one of us, K.V. Viswanathan J., is not a member.

Signature Not Verified
Digitally signed by
Deepak Gulati
Date: 2025.01.18
17:25:11 IST
Reason:

The Registry will prepare a compilation/list of petitions under Article 136 of the Constitution of India that have been preferred in terms of the judgments of this Court in *Manohar Lal*

Sharma v. The Principal Secretary & Ors.[1] and *Girish Kumar Suneja v. Central Bureau of Investigation.*[2].

Learned counsel for the parties will be ready for arguments on all aspects, including the question as to whether a party seeking stay of trial could be held disentitled to invoke the procedure prescribed in the Code of Criminal Procedure, 1973, but would have to file a special leave petition under Article 136 of the Constitution.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

1 (2014) 9 SCC 516.
2 (2017) 14 SCC 809.

Other relevant cases:

SLP (Crl.) Dy. No. 59728/2024 (titled R. Ramakrishnan vs. Directorate of Enforcement) arising out of same criminal case was listed on 16.01.2025 before **Hon. CJI/Sanjay Kumar/KVV, JJ.**

SLP (Crl.) Dy. No. 58788/2024 (titled M/s Axykno Capital & Services Pvt. Ltd. vs. Directorate of Enforcement) arising out of same criminal case was listed on 20.01.2025 before **Hon. CJI/Sanjay Kumar, J.** and is likely to be listed on 19.02.2025 as per ICMIS.

SLP (Crl.) Nos. 16075-16076/2024 (titled M/s Mahabhadra Constructions Ltd. & Anr. vs. Directorate of Enforcement) relates to ECIR/NGSZO/03/2015 registered by the respondent department on the basis of FIR No. RC2202015/E/0003 of 2015 registered by CBI/EOU-IV/EO-II P.S., New Delhi. The Ministry of Coal, vide letter dated 02.08.2006 had allocated Marki-Zari-Jamni-Adkoli coal blocks to Maharashtra State Mining Corporation Ltd. (MSMCL).

The allegation against the accused was that they had selected ineligible financial consultant at an exorbitant cost (Rs. 1.57 crore) and that too without the consent of the State of Maharashtra. The said matter was listed on 16.01.2025 before **Hon. CJI/Sanjay Kumar/KVV, JJ.**

SLP (Crl.) Dy. No. 48621/2024 (titled Directorate of Enforcement vs. Manoj Kumar Jayaswal & Ors.) relates to ECIR/02/HIU/2013 registered on the basis of FIR No. RC-219-2012-E-0010 dated 03.09.2012 registered by the CBI, New Delhi against M/s JLD Yavatmal Energy Ltd., its directors and others. It was alleged that the company misrepresented/concealed the facts in the application form in order to qualify and obtain wrongful gains in allocation of Fatehpur East Coal Block. The said matter was listed on 16.01.2025 before **Hon. CJI/Sanjay Kumar/KVV, JJ.**

SLP (Crl.) Dy. No. 54030/2024 (titled Umesh Shahra vs. Directorate of Enforcement) relates to ECIR/06/INSZO/2014 registered by the respondent department on the basis of FIR No. RC219/2014/E0014 dated 30.07.2014 registered by the CBI, EO-III, New Delhi under Section 120B of IPC and Sections 13(2) r/w 13(1)(d) of the Prevention of Corruption Act against M/s Revati Cement Pvt. Ltd., Members of 36th Screening Committee and unknown public servants alleging that the Members of 36th Screening Committee and unknown public servants have abused their official position and recommended joint allocation of Thesgora-B/Rudrapur Coal Block to M/s Revati Cement Pvt. Ltd. with M/s Kamal Sponge Steel & Power Ltd. ignoring the claim of M/s Prism Cement Pvt. Ltd. The said matter was listed on 20.01.2025 before **Hon. ASO/UB, JJ.**

SLP (Crl.) Dy. No. 53073/2024 (titled Vijay Kumar Jain vs. Directorate of Enforcement) arising out of same order relates to ECIR/06/INSZO/2014 registered by the respondent department on the basis of FIR No. RC219/2014/E0014 dated 30.07.2014 registered by the CBI, EO-III, New Delhi under Section 120B of IPC and Sections 13(2) r/w 13(1)(d) of the Prevention of Corruption Act against M/s Revati Cement Pvt. Ltd., Members of 36th Screening Committee and unknown public servants alleging that the Members of 36th Screening Committee and unknown public servants have abused their official position and recommended joint allocation of Thesgora-B/Rudrapur Coal Block to M/s Revati Cement Pvt. Ltd. with M/s Kamal Sponge Steel & Power Ltd. ignoring the claim of M/s Prism Cement Pvt. Ltd. The said matter was listed on 06.01.2025 before **Hon. ASO/UB, JJ.** and is likely to be listed on 20.01.2025 as per ICMIS.

SLP (Crl.) No. 5072/2024 (titled Nitesh Nagar vs. Directorate of Enforcement) was filed challenging the order dated 12.01.2024 passed by the Special Judge, PC Act, CBI, Coal Block Cases in Cr. Case No. 01/2021. The matter relates to allocation to M/s Revati Cements Pvt. Ltd. of Coal Block , Thesgora-B/Rudrapuri located at Madhya Pradesh in the year 2008 which was cancelled in the year 2014. Subsequently, FIR being RC219/2014/E0014 was registered by the CBI, EO-III under Sections 120B IPC and Section 13(2) r/w 13(2)(d) of PC Act, 1988 against M/s Revati Cement Pvt. Ltd and others for criminal conspiracy and criminal misconduct. The said matter was listed on 20.01.2025 before **Hon. ASO/UB, JJ.**

SLP (C) Dy. No. 40484/2024 (titled Union of India & Ors. vs. M/s Revati Cements Pvt. Ltd. & Anr.) relates to ECIR/06/INSZO/2014 registered by the petitioner department on the basis of FIR No. RC219/2014/E0014 dated 30.07.2014 registered by the CBI, EO-III, New Delhi under Section 120B of IPC and Sections 13(2) r/w 13(1)(d) of the Prevention of Corruption Act against respondent no. 1- M/s Revati Cement Pvt. Ltd., Members of 36th Screening Committee and unknown public servants in relation to corruption in allocation of

coal blocks to private companies during the period 2006-2009. It was alleged that respondent no. 1 company was ineligible for allocation of Thesgora-B/Rudrapuri Coal Block in the State of Madhya Pradesh and was given preference over the eligible applicants. The said matter was listed on 02.01.2025 before **Hon. CJI/Sanjay Kumar, J.** and is likely to be listed on 18.03.2025 as per ICMIS.

SLP (Crl.) No. 16433/2024 (titled Gopal Prasad Agrawal vs. Enforcement Directorate & Ors.) relates to ECIR/RPSZO/01/2015 registered against M/s Vandana Vidhyut Ltd. and its Directors on the basis of FIR No. RC-219/2014/E0012 dated 23.07.2014 registered by CBI under Section 120B r/w 420 of IPC and Sections 13(2) r/w 13(1)(d) of Prevention of Corruption Act. It was alleged that the accused company misrepresented application/feedback form on the networth in setting up its proposed thermal power plant regarding allocation of Fatehpur East Coal Block. The company in the application form had mentioned its networth as Rs. 98.9 crore as on 31.03.2006 and in the feedback form as Rs. 238.06 crore as on 31.03.2007. The said matter was listed on 16.01.2025 before **Hon. CJI/Sanjay Kumar/KVV, JJ.**

SLP (Crl.) Dy. No. 49595/2024 (titled Enforcement Directorate vs. M/s Jayaswal Neco Industries Ltd. & Ors.) relates to ECIR /RPSZO/02/2014 registered by the petitioner 9772department on the basis of FIR No. RC 221 2014 (E) 0011 dated 22.05.2014 registered by the CBI, New Delhi against M/s Jayaswal Neco Industries Ltd., Nagpur and unknown public servants for excess mining of coal since 2007-2008 and onwards over and above the approved rate in mining plan and illegal use of coal mined from Gare Palma IV/4 Coal Block in their Captive Power Plant (CPP) without any permission from Central Government. The said matter was listed on 02.01.2025 before **Hon. CJI/Sanjay Kumar, J.**

SLP (Crl.) Dy. No. 31083/2024 (titled Ram Swarup Rungta vs. Directorate of Enforcement) was related to ECIR bearing no. ECIR/KLZO/10/2015 registered by ED on the basis of FIR bearing No. RC/219/2015/E/0007 registered by the CBI against the promoters/directors of M/s Pawanjay Steel and Power Ltd and others regarding allocation of a coal block for the 3 line TPA Sponge iron and 24 MW captive power plant at District Lohardaga, Jharkhand. It was alleged that the company in conspiracy with unknown government officials, made false claims and illegal gain. The said matter was listed on 16.01.2025 before **Hon. CJI/Sanjay Kumar/KVV, JJ.**

SLP (Crl.) Dy. No. 25577/2024 (titled Ram Swarup Rungta vs. Directorate of Enforcement) was filed challenging the order dated 13.03.2024 passed by the Special Judge, PC Act, Coal Block in Cr. Case; no. 20/2019. The matter relates to ECIR bearing no. ECIR/KLZO/10/2015 registered by the respondent on the basis of FIR bearing No. RC/219/2015/E/0007 registered by the CBI against the promoters/directors of M/s Pawanjay Steel and Power Lid and others regarding allocation of a coal block for the 3 line TPA Sponge iron and 24 MW captive power plant at District Lohardaga, Jharkhand. The said matter was listed on 16.01.2025 before **Hon. CJI/Sanjay Kumar/KVV, JJ.**

SLP (Crl.) No. 9872/2024 (titled Deepak Gupta vs. Directorate of Enforcement & Ors.) was filed challenging the order dated 27.03.2024 passed by the Special Judge, (PC Act)(CBI) (Coal Block Cases)-02, RADC in CC No. 2/2022. The matter relates to ECIR No. MBZO/21/2014 registered on the basis of three FIRs M/s SKS Ispat & Power Ltd. (SKSIPL) and others alleging that the allocation of three coal blocks namely Rawanwara (North) Coal Block (situated in the State of Madhya Pradesh), Fatehpur Coal Block and Vijay Central Coal Block (both situated in the State of Chhattisgarh) were secured/obtained by the name of respondent no. 2 company therein by making false claims, misrepresentations and

concealment. The said matter was listed on 16.01.2025 before **Hon. CJI/Sanjay Kumar/KVV, JJ.**

SLP (Crl.) No. 9679/2024 (titled Ramesh Jayaswal vs. Enforcement Directorate) was filed challenging the order dated 02.05.2024 passed by the Special Judge, (PC Act)(CBI) (Coal Block Cases)-02, RADC in Cr. Case No. 13/2019. The matter relates to an enquiry initiated by the CBI against the officials of Ministry of Coal for alleged corruption in the matter of allocation of Coal Blocks to the private companies during the period 2006-2009. An FIR was thus registered against M/s JLD Yavatmal Energy Pvt. Ltd. and others for offences under Section 120B and Section 420 IPC. Subsequently, ECIR/02/HIU/2013 was also registered. The note in the said matter has been submitted for directions. The said matter was listed on 16.01.2025 before **Hon. CJI/Sanjay Kumar/KVV, JJ.**

SLP (Crl.) Dy. No. 36495/2024 (titled Dr. Andal Arumugam vs. Central Bureau of Investigation) relates to FIR No. 2019/2014/(E)/0018 dated 07.08.2014 registered by CBI under Section 420 of IPC and Section 13(1)(d) of Prevention of Corruption Act against the RKM Powergen Private Ltd., its directors, members of 35th Screening Committee constituted by the Ministry of Coal and others in regard to Coal Block Allocation. ECIR bearing no. CEZO/1/2015 was registered against RKM Powergen Private Ltd. The said matter was listed on 17.01.2025 before **Hon. BMT/PBV, JJ.**

SLP (Crl.) Dy. No. 7063/2024 (titled Mukesh Deodatta Gupta vs. Directorate of Enforcement) was filed challenging the order dated 30.10.2023 and 16.11.2023 passed by Special Judge, PC Act, CBI, Coal Block Cases. The matter relates to FIR being RC No. 219/2012/E/0013 registered by CBI under Sections 120B r/w Section 420 IPC and Section 13(2) r/w Section 13(1)(d) of the Prevention of Corruption Act, 1988. On the basis of the said FIR, ECIR/02/HIU/2012 was registered which was later transferred to Nagpur Sub Zonal Office. Subsequently, second ECIR No. 04/NGPSZO/2013 was registered againt M/s Grace Industries Limited, its Director (petitioner herein) and others under the provisions of PMLA, 2002 alleging that Lohara (East) Coal Block was allocated to the accused by cheating Ministry of Coal, Government of India. The said matter was listed on 20.01.2025 before **Hon. ASO/UB, JJ.**

SLP (Crl.) Nos. 15745-15747/2023 (titled Vinok Kumar Agrawal vs. CBI) was filed challenging the order dated 06.09.2023 passed by the Special Judge PC Act, CBI, Coal Block Cases in Crl. Case No. 247/2019. The matter relates to an advertisement issued by Ministry of Coal, Government of India for allocation of 38 coal blocks, out of which 15 blocks were earmarked for power generation, for captive coal mining by the companies engaged in power. During the years 2006-2008, M/s Vandana Vidyut Ltd. through its Directors/Officials along with Ministry of Coal officials entered into a criminal conspiracy to cheat the Ministry of Coal so as to procure allocation of Fatehpur East Coal Block. The said matter was dismissed vide order dated 04.01.2024 passed by **Hon. BMT/PM, JJ.**

SLP (Crl.) Dy. No. 33261/2023 (titled Deepak Gupta vs. Central Bureau of Investigation & Ors.) relates to FIR No. RC/219/2014/E0016 registered on 04.08.2014 under Sections 120B & 420 of IPC and Section 13(2) r/w 13(1)(d) of the Prevention of Corruption Act against M/s SKS Ispat & Power Ltd., its Directors, unknown officials of Ministry of Coal and others. It was alleged that the company was alloted Vijay Central Coal Block in the State of Chhattisgarh and the company misrepresented the area of land in its possession in its feedback form for their EUP at Village Siltara, Raipur, Chhattisgarh. The said matter was dismissed on 30.09.2024 by **Hon. BMT/SCS, JJ.**

SLP (Crl.) Dy. No. 36768/2024 (titled Directorate of Enforcement vs. Moloy Ghatak) relates to ECIR/17/HIU/2020 registered on the basis of FIR bearing no. RC0102020A0022 registered by CBI, ACB, Kolkata under Sections 120B, 409 of IPC and Sections 13(2) r/w 13(1) (a) of Prevention of Corruption Act for illegal excavation and theft of coal from the leasehold area of Eastern Coalfied Ltd. (ECL) in active connivance with the officials of ECL, CISF, Indian Railways and concerned other departments against Anup Majee and others. During the course of investigation, one Vikas Mishra and Ashok Kumar Mishra were arrested. The said matter was dismissed on the grounds of delay on 20.09.2024 by **Hon. DYC (the then CJI)/JBP/MM, JJ.**

SLP (Crl.) No. 2903/2024 (titled Directorate of Enforcement vs. Moloy Ghatak) was filed challenging the order dated 05.09.2023 passed by the High Court in WP (Crl.) No. 947/2023. The matter relates to FIR No. RC0102020A022 against one Anup Majee and others for commission of offence of illegal excavation and theft of coal from the lease hold area of Eastern Coalfields Limited (ECL) in connivance with the officials of CISF, Indian Railways and ECL. The said matter was dismissed on 26.02.2024 by **Hon. ASO/UB, JJ.**

SLP (Crl.) Dy. No. 381/2024 (titled Shani Kant @ Mantu Soni & Anr. vs. The Union of India & Ors.) was filed challenging the order dated 04.10.2023 passed by the High Court of Jharkhand at Ranchi in WP (PIL) No. 1248/2022. It was stated that NTPC Limited was alloted coal blocks in the Hazaribagh District in the State of Jharkhand namely Pakri- Barwadih, Chatti-Bariatu, Keredari and Badam Coal Mining Projects. Certain allegations were levelled against the officials of State Government, NTPC Ltd. Officers/employees and middlemen regarding illegality in the land acquisition as well as disbursement of compensation for the land acquired for the said projects in Hazaribagh District. The said matter was dismissed on 05.08.2024 by **Hon. BMT/SCS, JJ.**

WP (Crl.) No. 120/2012 (titled Manohar Lal Sharma vs. Principal Secretary & Ors.) (relating to irregularities in allocation of coal blocks) was listed on 16.01.2025 before **Hon. CJI/Sanjay Kumar/KVV, JJ.**